



2026:AHC:45920

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 46192 of 2011

Chandra Mol

.....Petitioner(s)

Versus

D.D.C. And Others

.....Respondent(s)

Counsel for Petitioner(s)	:	A.K. Tiwari, V.K. Baranwal
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

In Re: Civil Misc. Withdrawal Application No. 3 of 2026

1. Instant withdrawal application has been moved on behalf of the petitioner supported by affidavit of Akhilesh Kumar (nephew of the present petitioner) beseeching dismissal of the present writ petition as withdrawn.
2. Sri Vivek Kumar Tiwari, learned counsel for the petitioner submits that in changed scenario, the petitioner do not want to press instant writ petition, therefore, same may be dismissed as withdrawn.
3. There is no oppose to the prayer as made by the learned counsel for the petitioner.
4. Accordingly, withdrawal application is allowed.

In Re: Writ Petition

5. In view of the order of the date, as above, the present writ petition is dismissed as withdrawn.

(Dinesh Pathak,J.)

February 27, 2026

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